

PROCESSING STATUS OF DRAFT SCHEME as on 06-Nov-20

I. Clarification/document awaited from stock exchanges

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
1	Scheme of Arrangement between Ajmera Realty & Infra India Limited and Radha Raman Dev Ventures Private Limited	27-Apr-20	Complaints report received from BSE, NSE on 09-Jun- 2020.	Observation letter awaited from BSE.
2	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	21-Sep-20 Observation letter and complaints report received from NSE	Observation Letter & Complaints Report awaited from BSE.
3	Scheme of Arrangement between Poonam Roofing Products Pvt Ltd with Sahyadri Industries Ltd	28-Jul-20	Scheme along with Complaints Report received on 28-Jul-20	Observation letter awaited from BSE.
4	Draft Scheme of Arrangement between Evolutionary Systems Private Limited, Trans American Information Systems Private Limited, Mastek Limited	26-Aug-20	NOC received from NSE on 26-Aug-20	NOC pending from BSE.
5	Scheme of Arrangement between Reliance Industries Limited and Reliance O2C Limited	18-Sep-20	Clarification sought from BSE on 04-Nov-20	Clarification awaited from BSE
6	Scheme of Amalgamation between Zuari Global Limited and Gobind Sugar Mills Limited	25-Sep-20	Observation letter and complaints report received from NSE and MSEI on 25-Sep-20	Observation letter awaited from BSE.

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7	Minda I Connect P Ltd with Minda Industries Ltd.	01-Oct-20	08-Oct-20	Clarification sought from NSE. Reply awaited
8	Scheme of Arrangement between Britannia Industries Limited and its members	13-Oct-20	Complaints report received from BSE on 04-Nov-20	NOC/Observations awaited from BSE
9	Draft SOA between Jupiter Wagons Ltd. and Commercial Engineers & Body Builders Co Limited	21-Oct-20	05-Nov-20	Reply to the clarification sought received on 05-Nov-20. NOC of Exchange awaited
10	Draft Composite Scheme of Arrangement between Future Group Companies and Reliance Group Companies	23-Oct-20	NOC received from BSE on 06-Nov-20	Clarification sought from BSE. Reply awaited
11	Draft Composite Scheme of Amalgamation amongst Gateway Distriparks Limited and Gateway East India Private Limited and Gateway Rail Freight Limited and Their Respective Shareholders	29-Oct-20	Scheme documents received from BSE on 05-Nov-20	Scheme documents received from BSE on 05-Nov-20
12	Composite Scheme of Amalgamation and Arrangement of GMR Power Indra Ltd with and demerger of the demerged undertaking of GMR Infrastructure Ltd and vested into GM Power and Urban Infra Ltd.	02-Nov-20	05-Nov-20	Clarification sought from exchange

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13	Scheme of Reduction of share capital of Escorts Limited and their respective shareholders	05-Nov-20		NOC of BSE and Complaints report from exchanges awaited
14	Draft Scheme of Amalgamation between Gulshan Holdings Private Limited, East Delhi Importers & Exporters Private Limited, Gulshan Polyols Limited and their respective shareholders	05-Nov-20	05-Nov-20	NOC of exchanges awaited
15	Composite Scheme of Amalgamation & Arrangement amongst Aquaignis Technologies Private Limited and EURO Forbes Financial Services Limited and Eureka Forbes Limited and Forbes & Company Limited and Forbes Enviro Solutions Limited	06-Nov-20	06-Nov-20	NOC of exchanges awaited

II. Comment awaited from other Regulatory Body etc.

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
16	Composite Scheme of Arrangement involving Amalgamation of Gallantt Ispat, AAR Commercial Company Limited, Hipoline Commerce Private Limited, Lexi Exports Private	18-May-20	26-Oct-20	Reply from other regulatory body awaited

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
	Limited and Richie Credit and Finance Private Limited with Gallant Metal Limited and Slump sale of power plant Undertaking of Gallantt Ispat Limited to Gallant Metal Limited			
17	Draft Scheme of Amalgamation of Neptune Exports Limited, Northern Projects Limited, Tea Time Limited and Orient International Limited with Hindusthan Udyog Limited	28-Aug-20	25-Sep-20	Reply from other regulatory body awaited
18	Composite Scheme of Amalgamation and Arrangement amongst Motherson Sumi Systems Limited, Samvardhana Motherson International Limited and Motherson Sumi Wiring India Limited	17-Sep-20	22-Oct-20 Comments sought from other regulatory body	Comments awaited from other regulatory body
19	Scheme of Amalgamation of Indus Netlink Limited, Castle Rock Advisors Private Limited & K2 Infosolutions Private Limited with Fortune Industrial Resources Limited	16-Oct-20	NOC received from MSEI 05-Nov-20	Comments awaited from other regulatory body and also clarification sought from MSEI

III. Under process at SEBI

Sl. No.	Applicant Name	Date of receipt of Draft Scheme	Last communication received / issued	Processing status
20	Scheme of Amalgamation of Harishree Aromatics and Chemicals Private Limited with Lasa Supergenerics Limited and their respective shareholders	25-Jun-20	Clarification received from BSE on 06-Nov-20.	Under Process
21	Draft Scheme of Amalgamation amongst Gretex Industries Limited, Apsara Selections Limited and Sankhu Merchandise Private Limited	29-Jun-20	Clarification received from NSE on 26-Oct-20	Under Process
22	Scheme of Arrangement between GHCL Ltd and GHCL Textiles Ltd	02-Sep-20	Clarification received from BSE on 03-Nov-20	Under Process
23	Draft Scheme of Reduction of Capital ABM International Ltd	16-Oct-20	Observation letter and Complaints reports received from NSE on 26-Oct-20	Under Process
24	Draft scheme of Arrangement between Amrapali Industries Limited and Amrapali Asset Reconstruction Company Private Limited	03-Nov-20	Scheme documents received on 03-Nov-20	Under Process

Last date of communication As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or

(c)

exchanges.

(d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).